

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
[Name of Corporate Debtor]

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s.KIKANI INTERNATIONAL PRIVATE LIMITED
2	Date of incorporation of corporate debtor	28/10/2013
3	Authority under which corporate debtor is incorporated/registered	ROC-Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ2013PTC019963
5	Address of the registered office and principal office (if any) of corporate debtor	SF.NO:283/2A. KONDAMPATTI VILLAGE, VADASITHUR VIA, KINATHUKADAVU TALUK, COIMBATORE, TAMIL NADU 641 202 INDIA
6	Date of closure of Insolvency Resolution Process	08/07/2022
7	Liquidation commencement date of corporate debtor	01/05/2023
8	Name and registration number of the insolvency professional acting as liquidator	S KANGAYAN Regn No.IBBI/IPA-002/IP-N00866/2019-2020/12770
9	Address and e-mail of the liquidator, as registered with the Board	Plot No.81, 3rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 email:kangayan.s@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Plot No.81, 3rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 Email:kikani.liquidation@gmail.com
11	Last date for submission of claims	31/05/2023

Notice is hereby given that the National Company Law Tribunal (Chennai Bench-I) has ordered the commencement of liquidation of the [Kikani International Private Limited] on [01st May 2023].

The stakeholders of [Kikani International Private Limited] are hereby called upon to submit their claims with proof on or before 31st May 2023 [insert the date falling thirty days from the liquidation commencement date], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: S KANGAYAN

Date and place:: 02/05/2023 & Chennai

Size : 8 (W) x 15 (H)

EAST COAST RAILWAY
Tender No. 30235241, Dtd. 27.04.2023

NAME OF THE WORK : DIGITAL ULTRASONIC DOUBLE RAIL TESTER WITH 9 PROBES ON EACH RAIL AND MINIMUM TWO BASE LINES COLOURED SIGNALS AND REAL A-SCAN PULSE ECHO WITH CONTINUOUS RECORDING OF B-SCAN STORAGE OF EACH PROBE ALONGWITH DATA SETUPS. AS PER RDSO SPECIFICATION RDSO/M&C/INDT/130/2007 (B-Scan) Rev-IV, August 2021 VERSION No. 5.0 Effective Date: 31.12.2022

INSPECTION BY : Consignee as RDSO decentralized the inspection of USFD equipments from RDSO to Zonal Railways/PU.

Quantity: 05 Nos.

Date and time of opening of Tender : 29.05.2023 at 1500 Hrs.

Note: Material to be supplied within 60 days.

Complete details available at : www.reps.gov.in

Sr. Divisional Material Manager / PR-124/O/23-24

glenmark
GLENMARK PHARMACEUTICALS LIMITED
Registered Office: B/2, Mahalaxmi Chambers, 22, Bhulabhai Desai Road, Mumbai - 400 026;
Corporate Office: Glenmark House, B. D. Sawant Marg, Chakala, Off. Western Express Highway, Andheri (E), Mumbai - 400099.
Phone No: +91 22 4018 9999 Fax No.: +91 22 4018 9986
Website: www.glenmarkpharma.com
Email: complianceofficer@glenmarkpharma.com
CIN: L24299MH1977PLC019982

NOTICE
Notice is hereby given pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of Glenmark Pharmaceuticals Limited will be held on Friday, May 19, 2023, inter-alia, to consider and approve the Standalone and Consolidated Audited Financial Results of the Company for the year ended March 31, 2023 and to consider and recommend dividend, if any, on Equity Shares for the year ended March 31, 2023.

The intimation is also available on the website of the Company at www.glenmarkpharma.com and on the website of the Stock Exchanges where the equity shares of the Company are listed at www.bseindia.com & www.nseindia.com

For Glenmark Pharmaceuticals Limited
Sd/-
Harish Kuber
Place : Mumbai
Date : May 04, 2023
Company Secretary & Compliance Officer

केनरा बैंक Canara Bank
(A GOVERNMENT OF INDIA UNDERTAKING)
ARM-II BRANCH, MUMBAI: 3rd Floor, Canara Bank Building, Adi Marban Street, Ballard Estate, Mumbai - 400 001. Tel.: 022-22651128 / 29, *Email: cb6289@canarabank.com

Sale Notice
E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Enforcement of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on 18.05.2023 for recovery of Rs. 2,37,90,21,091.70 (as on 30.06.2021 plus further interest and charges) being dues to Consortium Lenders from M/S. DELTA IRON & STEEL COMPANY PVT. LTD. Office No. 205, 2nd Floor, Windfall Tower, Sahar Plaza Complex, Andheri Kurla Road, J.B. Nagar Andheri (East), Mumbai - 400059, represented by its Directors Mr. Akshay Rajendra Jain and Mr. Dhanesh Jayantilal Mehta

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
2.	Open Plot measuring 1150 sq. mtrs. at Gut No. 357, Hissa No. 69, Vaghaji Nagar, Village Mouje Kharabwadi, Taluka Khed, Chakan, Dist. Pune in the name of M/s. Hyper Plasma Fabricators Pvt. Ltd. (Vacant Land)	Rs. 84,00,000/-	Rs. 8,40,000/-

The Earnest Money Deposit shall be deposited on or before 18.05.2023 upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 18.05.2023 upto 5.00 pm. Date up to which documents can be deposited with Bank is 18.05.2023 upto 5.00 pm. Date of inspection of property is 15.05.2023 with prior appointment with Authorised Officer. For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Smit Jaiswal, Manager Canara Bank, ARM II Branch, Mumbai (Ph. No.022 22651128 / 29 / Mob. No. 7223002272) or Mr. Sanjeet Kumar, Officer (Mob No. : 8797860296) E-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gull Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015 Mr. Hareesh Gowda Mob. No. 9594597555 (Contact No.+911244302020/ 21/ 22/ 23/ 24 support@bankauctiions.com; hareesh.gowda@c1india.com).

Date : 03.05.2023
Place : Mumbai
Authorised Officer
Canara Bank, ARM-II Branch

e-Auction Notice for Leasing of SLR/LVPH
e-Auction Notice No. : LEASE-KGP-23-27/28 Date : 03.05.2023
e-Auction is invited by Senior Divisional Commercial Manager, South Eastern Railway, Kharagpur Division for and on behalf of the President, Union of India for the following work : **Name of Work :** Leasing of SLR/LVPHs for a period of 02 (Two) years for transportation of parcels in the trains which are notified in the <https://www.ireps.gov.in/website>.
• **Category :** Parcel. **Catalogue No. :** LEASE-KGP-23-27. **Date of Auction :** 12.05.2023. **Auction Start Time :** 11.00 hrs. **Auction Closing Time :** 17.20 hrs.
• **Category :** Parcel. **Catalogue No. :** LEASE-KGP-23-28. **Date of Auction :** 17.05.2023. **Auction Start Time :** 11.00 hrs. **Auction Closing Time :** 16.50 hrs.
Interested parties and contractors to take note of this and go through the website as mentioned above for details of the trains and related information about the e-Auction notice. For enquires/clarifications, if any, please contact the office of the undersigned.
Place : Kharagpur **Sr. Divisional Commercial Manager,**
Date : 03.05.2023 **Kharagpur**
South Eastern Railway (PR-133)
We serve with a smile

FILATEX INDIA LIMITED
Regd Office: S.No.274, Demni Road, Dadra-396 193 (UT of Dadra & Nagar Haveli)
Corporate Identification Number (CIN): L17119DN1990PLC000091

Extract of Statement of Audited Financial Results for the Quarter and Year ended March 31, 2023

S. No.	Particulars	Quarter Ended		Year Ended	
		31.03.2023 (Audited)	31.12.2022 (Unaudited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total income from operations	1,04,678	1,07,038	1,09,001	4,30,387
2	Net Profit for the period (before tax, exceptional and/or extraordinary items)	2,527	425	12,363	12,208
3	Net Profit for the period before tax (after exceptional and/or extraordinary items)	2,527	425	12,363	12,208
4	Net Profit for the period after tax (after exceptional and/or extraordinary items)	1,861	274	7,856	8,990
5	Total Comprehensive Income for the period [Comprising profit for the period (after tax) and other comprehensive income (after tax)]	1,910	265	7,801	9,014
6	Paid up Equity Share Capital (Face value of Rs. 1/- each)	4,430	4,430	4,505	4,430
7	Earnings Per Share (Face value of Rs. 1/- each) (Not Annualised)				
	Basic :	0.42	0.06	1.76	2.02
	Diluted :	0.42	0.06	1.75	2.02

Notes:
a) The above is an extract of the detailed format of results for Quarter and Year ended March 31, 2023 filed with the stock exchanges under regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Yearly financial results are available on Company's Website www.filatex.com and on the website of the Stock Exchanges www.nseindia.com and www.bseindia.com.
b) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on May 04, 2023. The financial results have been prepared in accordance with Indian Accounting Standards (IND-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and relevant amendment rules thereafter.

On behalf of the Board of Directors
MADHU SUDHAN BHAGERIA
CHAIRMAN & MANAGING DIRECTOR
DIN: 00021934
Place : New Delhi
Dated : May 04, 2023

Can Fin Homes Limited
Registered Office
No. 29/1, 1st Floor, Sir M N Krishna Rao Road
Near Lalbagh West Gate, Basavanagudi
Bengaluru - 560 004
E-mail: compsec@canfinhomes.com
Tel: 080 48536192, Fax: 080 26565746
Web: www.canfinhomes.com
CIN: L85110KA1987PLC008699

Can Fin Homes Ltd
(Sponsor: CANARA BANK)
HOME LOANS + DEPOSITS
Translating Dreams into Reality
ಕ್ಯಾನ್ ಫಿನ್ ಹೋಮ್ಸ್ ಲಿ.
CIN: L85110KA1987PLC008699

NOTICE OF POSTAL BALLOT
NOTICE is hereby given to the Members, pursuant to the provisions of Section 110, Section 108 and all other applicable provisions of the Companies Act, 2013, (the "Act") [including any statutory modification(s) or re-enactment(s) thereof, for the time being in force ("as amended")], read together with the Companies (Management and Administration) Rules, 2014 ("Management Rules") as amended, General Circulars bearing No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 03/2022 dated May 05, 2022 and No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable provisions, including any statutory modification or re-enactment thereof for the time being in force, to obtain the approval of members of Can Fin Homes Limited ("the Company") in respect of the following resolutions set out by way of Postal Ballot only through remote e-Voting process.

- Appointment of Shri Suresh Srinivasan Iyer (DIN-10054487) as Managing Director & Chief Executive Officer of the Company (Ordinary Resolution).
- To borrow amounts not exceeding Rs. 42,500 Crore (Special Resolution).

The Company has engaged the services of National Securities Depository Limited ("NSDL") to provide e-voting facility. The Board of Directors has appointed Shri K N Nagesha Rao, Practising Company Secretary (Membership No. FCS 3000, CP No.12861), as the Scrutinizer pursuant to Rule 22 of the Management Rules, for conducting the Postal Ballot through e-voting process in a fair and transparent manner.

Notice of Postal Ballot ("Notice") has been sent by the Company on Thursday, May 04, 2023, only through electronic mode, to those members whose e-mail addresses are registered with the Company/RTA and the Depositories (NSDL and Central Depository Services (India) Limited (CDSL)) and whose names are recorded in the Register of Members/Register of Beneficial Owners maintained by the Depositories as on Friday, April 28, 2023 ("Cut-Off date") and they will be entitled to cast their votes. A person who is not a member as on the Cut-Off date should treat this Notice for information purposes only. The communication of assent/dissent of the members will take place only through remote e-voting system.

Members who have not updated their e-mail address are requested to register the same with the relevant Depository Participants if the Members are holding shares in dematerialised mode and to update their email addresses with the Company's RTA, Canbank Computer Services Limited by e-mail to naidu@ccsl.co.in if the Members are holding shares in physical mode.

The voting period commences on Friday, 05/05/2023 at 9:00 a.m. (IST) and ends on Sunday 04/06/2023 at 5:00 p.m. (IST) (both days inclusive). Electronic Voting Event Number (EVEN) of the Company is 123881. The e-voting module shall be disabled by NSDL for voting thereafter.

The Notice is also available on the website of the Company at www.canfinhomes.com under "Investors" page, the website of stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of the NSDL at www.evoting.nsdl.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or call on 022-4886 7000 and 022-2499 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager at evoting@nsdl.co.in

The Scrutinizer will submit the report to the Chairman or the Company Secretary of the Company, as authorized, after conclusion of e-voting, within the prescribed time period. The same will also be displayed on the website of the Company at www.canfinhomes.com, besides being communicated to the Stock Exchanges viz., BSE Limited, NSE India Limited and Depositories.

For any queries or grievance on the above matter, please contact the Company's Registrar & Share Transfer Agents, Mr. B S Naidu, Manager at M/s Canbank Computer Services Ltd., Tel: +91 80 23469661 or send e-mail to naidu@ccsl.co.in or investor.relationship@canfinhomes.com

For Can Fin Homes Ltd.
Sd/-
Veena G Kamath
DGM & Company Secretary
Place : Bengaluru
Date : 04/05/2023

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s.KIKANI INTERNATIONAL PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/S.KIKANI INTERNATIONAL PRIVATE LIMITED
2	Date of incorporation of corporate debtor	28/10/2013
3	Authority under which corporate debtor is incorporated/registered	ROC-Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TT2013PTC019963
5	Address of the registered office and principal office (if any) of corporate debtor	SF.NO:283/2A, KONDAMPATTI VILLAGE, VADASITHUR VIA, KINATHUKADAVU TALUK, COIMBATORE, TAMIL NADU 641 202 INDIA
6	Date of closure of Insolvency Resolution Process	08/07/2022
7	Liquidation commencement date of corporate debtor	01/05/2023
8	Name and registration number of the insolvency professional acting as liquidator	S KANGAYAN Regn No.IBBI/IPA-002/IP- N00866/2019-2020/12770
9	Address and e-mail of the liquidator, as registered with the Board	Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 email:kangayan.s@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 Email:kikani.liquidation@gmail.com
11	Last date for submission of claims	31/05/2023

Notice is hereby given that the National Company Law Tribunal (Chennai Bench-I) has ordered the commencement of liquidation of the [Kikani International Private Limited] on [01st May 2023]. The stakeholders of [Kikani International Private Limited] are hereby called upon to submit their claims with proof on or before 31st May 2023 [insert the date falling thirty days from the liquidation commencement date], to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: S KANGAYAN
Date and place: 02/05/2023 & Chennai

RattanIndia Power Limited
Extract from the Audited Consolidated Financial Results for the Quarter and Year Ended 31 March 2023

Sr. No.	Particulars	Quarter ended		Year ended	
		31.03.2023 (Audited)	31.12.2022 (Unaudited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total income from operations	900.58	849.72	823.23	3,231.16
2	Net loss for the period (before tax and exceptional items)	(462.82)	(479.76)	(306.39)	(1,849.48)
3	Net loss for the period before tax (after exceptional items)	(462.82)	(479.76)	(306.39)	(1,849.48)
4	Net loss for the period after tax (after exceptional items)	(483.19)	(479.76)	(306.39)	(1,869.85)
5	Total comprehensive loss for the period [Comprising loss for the period after tax and other comprehensive income (net of tax)]	(483.06)	(479.78)	(306.07)	(1,871.12)
6	Paid-up equity share capital (Face Value of Rs. 10 per Equity Share)	5,370.11	5,370.11	5,370.11	5,370.11
7	Other Equity as shown in the audited balance sheet				(9,903.03)
8	Earnings Per Share (Face Value of Rs. 10 per Equity Share)				
	-Basic (Rs.)	(0.90)*	(0.89)*	(0.57)*	(3.48)
	-Diluted (Rs.)	(0.90)*	(0.89)*	(0.57)*	(3.48)
	*EPS for the quarter are not annualised				

Notes:
(a) **Additional information on standalone financial results is as follows:**

Sr. No.	Particulars	Quarter ended		Year ended	
		31.03.2023 (Audited)	31.12.2022 (Unaudited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total income from operations	900.58	849.72	823.23	3,231.16
2	Net profit for the period before tax	130.73	96.93	137.29	353.02
3	Net profit for the period after tax	110.36	96.93	137.29	332.65
4	Total comprehensive income for the period [Comprising profit for the period after tax and other comprehensive income (net of tax)]	110.38	96.93	137.64	331.44

(b) The above is an extract of the audited financial results for the quarter and year ended 31 March 2023 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited financial results are available on the company's website www.rattanindiapower.com and on the Stock Exchanges website at www.bseindia.com and www.nseindia.com.

(c) The Auditors in their Independent Auditor's Report on Consolidated Annual Financial Results have brought out as below:
Sinnar Thermal Power Limited (STPL), is yet to commence operations and has incurred net loss amounting to Rs. 2,208.37 crores during the year ended 31 March 2023. As further explained in the aforementioned note, the management has assessed that the STPL's status as going concern for the purpose of accounting is appropriate basis the steps being undertaken. Further, STPL's accumulated losses as at 31 March 2023 amount to Rs. 11,803.88 crores and its current liabilities exceed its current assets by Rs. 16,432.11 crores.
Also, STPL has defaulted in repayment of borrowings from banks and financial institutions, including interest, aggregating to Rs. 11,700.31 crores upto 31 March 2023. As described in the said note, the Company's other current financial liabilities as at 31 March 2023 include balances amounting to Rs. 5,581.60 crores, in respect of which confirmations from the respective lenders have not been received while in case of certain lenders, the balance of borrowings and accrued interest confirmed as compared to balance as per books is higher by Rs. 333.91 crores and Rs. 286.53 crores respectively. In management's view, the subsidiary company has accrued for all the dues payable to the lenders in accordance with the terms of the respective loan agreements/ sanction letters and carrying value of assets is recoverable as on 31 March 2023.
The Hon'ble National Company Law Tribunal, New Delhi (the 'NCLT') vide order dated 19 September 2022, admitted an application for insolvency filed by an operational creditor against STPL and initiated Corporate Insolvency Resolution Process ('CIRP') under the Insolvency and Bankruptcy Code, 2016 ('IBC'). However, subsequently, in response to the appeal filed against the NCLT order, the Hon'ble National Company Law Appellate Tribunal ('NCLAT') vide its order dated 26 September 2022 had directed the Interim Resolution Professional ('the IRP') to abstain from taking any steps and has allowed STPL to participate further with the Ministry of Power in continuation of the earlier meetings/ discussions for making the plant operational, as detailed in the aforesaid note.
In view of significant uncertainties associated with the outcome of CIRP proceedings and the outcome of ongoing discussions with the lenders for settlement of dues and to secure firm and unconditional commitment for providing working capital loans /bank guarantees required for executing the power purchase agreement ('PPA') required to commence operations and the non- receipt of balance confirmations from the lenders or sufficient and appropriate alternate audit evidence to support the management's assessment as mentioned above, we are unable to obtain sufficient appropriate evidence to comment on the appropriateness of going concern assessment of STPL by the management and/or adjustments, if any, that may further be required to be made to the carrying value of assets including property, plant and equipment of STPL aggregating to Rs. 7,685.67 crores and the liabilities aggregating to Rs. 6,202.04 crores as at 31 March 2023, included in the Group's consolidated financial results and the consequential impact thereof on the accompanying consolidated financial results for the year ended 31 March 2023.

(d) The Auditors in their Independent Auditor's Report on Standalone Annual Financial Results have brought out as below:
The Company has non-current investment of Rs. 1,211.82 crores (net of impairment provision of Rs. 1,814.39 crores) and inter-corporate deposit (classified under current assets) of Rs. 31.34 crores recoverable from Sinnar Thermal Power Limited (formerly RattanIndia Nasik Power Limited) (STPL). STPL has incurred losses since its inception and is yet to commence operations. As further explained in the aforementioned note, the management has assessed that the STPL's status as going concern for the purpose of accounting is appropriate basis the steps being undertaken. Further, the Hon'ble National Company Law Tribunal, New Delhi (the 'NCLT') vide order dated 19 September 2022, admitted an application for insolvency filed by an operational creditor against STPL and initiated Corporate Insolvency Resolution Process ('CIRP') under the Insolvency and Bankruptcy Code, 2016 ('IBC'). However, subsequently, in response to the appeal filed against the NCLT order, the Hon'ble National Company Law Appellate Tribunal ('NCLAT') vide its order dated 26 September 2022 had directed the Interim Resolution Professional ('the IRP') to abstain from taking any steps and has allowed STPL to participate further with the Ministry of Power in continuation of the earlier meetings/ discussions for making the plant operational, as detailed in the aforesaid note.
In view of significant uncertainties associated with the outcome of CIRP proceedings and in the absence of adequate evidence to support the appropriateness of going concern assessment of STPL, we are unable to obtain sufficient appropriate audit evidence to comment on adjustments, if any, that may further be required to be made to the carrying value of the above mentioned non-current investment of Rs. 1,211.82 crores and inter-corporate deposit of Rs. 31.34 crores as at 31 March 2023 and the consequential impact thereof on the accompanying Statement for the year ended 31 March 2023.

Registered Office : A-49, Ground Floor, Road No. 4, Mahipalpur, New Delhi - 110037
CIN: L40102DL2007PLC169082
Place: Mumbai
Date : 04 May 2023

For and on behalf of the Board of Directors
RattanIndia Power Limited
Brijesh Narendra Gupta
Managing Director

தருமணத்தகு அழைத்துவிட்டு வந்தபோது

ஆட்டோ மீது அரசுப் பேருந்து மோதல்: 2 குழந்தைகள் உள்பட 6 பேர் பலி



விபத்தில் உருக்குலைந்த ஆட்டோ.

செங்கல்பட்டு, மே 4: மாமல்லபுரத்தை அடுத்த மணமை அருகே கிழக்கு கடற்கரைச் சாலையில் ஷேர் ஆட்டோவும், அரசுப் பேருந்தும் நேருக்குநேர் மோதிக் கொண்டதில், ஆட்டோவில் பயணம் செய்த 2 குழந்தைகள் உள்பட 6 பேர் உயிரிழந்தனர்.

சென்னை ஆலந்தூர் வட.உ.சி. நகரைச் சேர்ந்தவர் கோவிந்தன் (50), இவரது மகன் விஜய் (௭) ரங்கநாதனுக்கு வரும் 25ஆம் தேதி திருமணம் நடத்த முடிவுசெய்து, அழைப்பிதழ் வைக்க கோவிந்தன், அவரது தாய் காமாட்சி (70), மனைவி அமுல் (48) ஆகிய 3 பேரும் கடந்த 2 நாள்வரைக்கு முன்பு கடப்பாக்கம் அடுத்த தனது மகன் சுசன்யாவின் வீட்டுக்குச் சென்றனர்.

தொடர்ந்து, சுற்றுலாட்டாரப் பகுதிகளில் உள்ள உறவினர்களுக்கு திருமண அழைப்பிதழை கொடுத்தனர். பின்னர், மகன் சுசன்யா (28), அவரது மகன் கனிஷ்கா (6), உறவினர் கடப்பாக்கத்தைச் சேர்ந்த தீபன் மகன் ஹரிபிரியா (8) ஆகியோரை அழைத்துக் கொண்டு கோவிந்தனுக்குச் சொந்தமான ஷேர் ஆட்டோவில் கிழக்கு கடற்கரை சாலை வழியாக சென்னை நோக்கி வந்துகொண்டிருந்தனர். ஆட்டோவை கோவிந்தன் ஓட்டினார்.

மாமல்லபுரத்தை அடுத்த மணமை அருகே வந்தபோது, சென்னையில் இருந்து புதுச்சேரி நோக்கிச் சென்ற அரசுப் பேருந்தும், ஷேர் ஆட்டோவும் நேருக்குநேர் மோதிக் கொண்டன. இதில், ஷேர் ஆட்டோ உருக்குலைந்தது. அதில், பயணித்த கோவிந்தன், அவரது மனைவி அமுல், தாய் காமாட்சி, மகன் சுசன்யா, சுசன்யாவின் மகன் கனிஷ்கா, தீபன் மகன் ஹரிபிரியா ஆகியோர் சம்பவ இடத்திலேயே உயிரிழந்தனர். இது குறித்து போலீஸார் வழக்குப் பதிந்து விசாரித்து வருகின்றனர்.

திருவண்ணாமலை ஏறளம் கொள்ளை வழக்கு: ராஜஸ்தானில் முக்கிய எதிரி கைது

ரூ.15 லட்சம், கார் பறிமுதல்

திருவண்ணாமலை, மே 4: திருவண்ணாமலை மாவட்டத்தில் 4 ஏடும் மையம்புரத்தில் கொள்ளையடித்த வழக்கில் தொடர்புடைய முக்கிய எதிரி, ராஜஸ்தானில் தனிப்படை போலீஸாரால் கைது செய்யப்பட்டார். அவரிடமிருந்து ரூ. 15 லட்சம் ரொக்கம், கார் பறிமுதல் செய்யப்பட்டது.

திருவண்ணாமலை, போளூர், கலசப்பாக்கம் பகுதிகளில் கடந்த பிப்ரவரி மாதம் 12ஆம் தேதி அதிகாலையில் தேசிய வங்கிகளின் 4 ஏடும் மையங்களில் புகுந்த கொள்ளையர்கள் வெல்புங், ஷேர் ரங்கன் மூலம், ஏடி.எம்.இயந்திரங்களை உடைத்து ரூ.73 லட்சத்தை கொள்ளையடித்துச் சென்றனர்.

இதுதொடர்பாக, போலீஸார் வழக்குப் பதிந்து கர்நாடகம், ஆந்திரம், ஹரியாணா, குஜராத் உள்ளிட்ட மாநிலங்களுக்குச் சென்று விசாரணை நடத்தி 8 பேரைக் கைதுசெய்தனர். இந்த வழக்கில் முக்கிய எதிரியான ஆஜி, ஜாவித்தை திருவண்ணாமலை மாவட்ட தனிப்படை போலீஸார் தீவிரமாக தேடிவந்தனர்.

கடந்த ஒருமாதமாக புதுதில்லி, ஹரியாணா, ராஜஸ்தான், ஹிமாச்சல் பிரதேசம், அஸ்ஸாம் மாநிலங்களில் போலீஸார் தீவிர தேடுதல் வேட்டையில் ஈடுபட்டு வந்தனர். இந்த நிலையில், ஹரியாணா, ராஜஸ்தான் மாநில எல்லையில் அராவல்லி மலைப் பகுதியில் உள்ள பழமையான கட்டடத்தில் ஆசிப் ஜாவித் பதங்கி இருப்பதாக தனிப் படை போலீஸாருக்குத் தகவல் கிடைத்தது.

இதைத் தொடர், அந்த இடத்தை தனிப் படை போலீஸார் புதன் கிழமை சுற்றிவளைத்து, ஆசிப் ஜாவித்தை துப்பாக்கிமுனையில் கைதுசெய்தனர். பின்னர், அவரிடமிருந்து ரூ.15 லட்சம் ரொக்கம், கார் பறிமுதல் செய்யப்பட்டது. இதைத் தொடர்ந்து, அவர் திருவண்ணாமலைக்கு வியாழக்கிழமை அழைத்துவரப்பட்டார்.

ரூ. ஒரு லட்சம் வெகுமதி வழக்கிய எதிரியைக் கைது செய்த தனிப் படையினருக்கு ரூ. ஒரு லட்சம் வெகுமதி அளித்து, தமிழக காவல் துறை தலைமை இயக்குநர் சி. சைலேந்திரபாபு பாராட்டினார்.

NAME CHANGE
I, Muthuvijaya, wife of Mr. M Muthuraj, born on 10th May 1980 (native district: Tuticorin), residing at No.5/240, East Arasur, Arasur (Po), Sullur Tk, Coimbatore - 641407, shall henceforth be known as
M MUTHUVIJAYA
Muthuvijaya

NAME CHANGE
I, N.M.Ramashwami, Son of Thiru. N.Marappa Gounder, born on 7th May 1961 (District of Birth : Tiruppur) residing at No.15, 5th Street, Serangadu South, Dharapuram Road, Tiruppur-641604, Shall henceforth be known as
M.RAMASWAMY
N.M.RAMASHWAMI
Tiruppur, 29th March 2023.

படிவம் B பொது அறிவிப்பு			
[இந்திய தொழிற் தலை மற்றும் தலை நிதல் வாரிய (கலையு் நடைமுறைகள்) ஒழுங்கு விதிகள்-2016-ஒழுங்கு விதி 12]			
M/s.கிளனி இன்டர்நேஷனல் பிளேவேட் லிமிடெட்-ன் பங்குதாரர்களின் (STAKEHOLDERS) கவனத்திற்கு முக்கிய விவரங்கள்			
வ. எண்.	குறிப்புகள்	விவரங்கள்	
1	கடன் பெற்றுவார்ப்பெரேட் திறுவனப் பெர்	M/s. கிளனி இன்டர்நேஷனல் பிளேவேட் லிமிடெட்	
2	கடன் பெற்றுவார்ப்பெரேட் திறுவனப் திறுபட்டட் தேதி	28/10/2013	
3	கடன் பெற்றுவார்ப்பெரேட் திறுவனப் பதிலு / திறுவனப் பெற்றுவார்ப்பெரேட் ஆதாரம்	ROC - கோயம்புத்தூர்	
4	வார்ப்பெரேட் அடிப்படையு் வன் / கடன் பெற்றுவார்ப்பெரேட் திறுவனத்தின் வரையறை பெற்றுவார்ப்பெரேட் அடிப்படையு் வன்	U17111TZ2013PTC019963	
5	கடன் பெற்றுவார்ப்பெரேட் திறுவனத்தின் பதிலு அலுவலக & குதன்னைய அலுவலக முகவரி	SF எண் 283/2A, சென்னட்டட்ட்டு கிராமம், வடசித்தூர் வட்டி, கிணத்துக்கடவு தலுவலக, கோயம்புத்தூர், தமிழ்நாடு 641 202 இந்தியா.	
6	இன்னவளவரி திறுவன நடைமுறை முடிவு தேதி	08.07.2022	
7	கடன்பெற்ற திறுவனத்தின் கலையு் நடைமுறை தொடங்கும் தேதி	01.05.2023	
8	கலையு் அலுவலகக் செயல்படும் இன்னவளவளவரி திறுவனப் முதுவளவளி பெயர் & பதிலு வன்	S கான்யேவன் பதிலு வன். IBB/IPA-002/ IPNO0866/ 2019-2020/12770	
9	கலையு் அலுவலவின் முகவரி பதிலு பின்னதகல் முகவரி வார்ப்பதில் பதிலு செதுவளவள	மணை வன்.81, 3வது தெரு, கடட்டம் I, டாஸ்ல் காவளி, செங்கப்பாக்கம், தம்பபாம் கிழக்கு, சென்னை 600 127, மின்னஞ்சல் : kangayana.s@gmail.com	
10	கலையு் அலுவலவின் கடித தெருப்பு மற்றும் பின்னதகல் முகவரி	மணை வன்.81, 3வது தெரு, கடட்டம் I, டாஸ்ல் காவளி, செங்கப்பாக்கம், தம்பபாம் கிழக்கு, சென்னை 600 127, மின்னஞ்சல் : kkanil.quidation@gmail.com	
11	பிளாக்கஸ்க் வர்ப்புதுதலுதல கடைத்தித்தி	31.05.2023	

இதன் மூலம் அறிவிப்புது என்னென்றால் கிளனி இன்டர்நேஷனல் பிளேவேட் லிமிடெட்-ன் கலையு் நடைமுறைகள் தொடங்குதலுதலு தேதியு் கடன்வளி கட்டத் திற்பாபம் (சென்னை துதல்-1) 01, மே 2023 துதலு உதலவளி-டுன்னது.

கிளனி இன்டர்நேஷனல் பிளேவேட் லிமிடெட்-ன் பங்குதாரர்களின் (Stakeholders) இதன் மூலம் மேருதலு என்னென்றால், மேருதலு வளிசை வன்-10-ல் உதல கலையு் அலுவலவின் முகவரிக்கு 31 மே. 2023 அதுதலு அலுவலு முன்னத் தலுவலு மேருக்கலகை உதலு அலுவலவின் கலையு் நடைமுறை தேதிப்ப, திறுவன இன்னவளவளி திறுவன நடைமுறைகள் பொது வார்ப்புதலு அலுவலு முதுபுதுதலு தேதியு் கடன்வளிசை மேருபுதுதலு திறுல் கடன் வர்ப்புதலு தலுவலு மேருக்கலகை தலுதலு ஆதாரகலையு் மின்னது முதுவளில் பட்டிடுதலு வார்ப்புதலு மேருதலு. கடன் வர்ப்புதலுதலு மற்றும் தலுவலன் தலுவலு உதலவள மேருக்கலகை தலுதலு ஆதாரகலையு் மேருல் அலுவலவின் அலுவலு மின்னது முதுவளில் வர்ப்புதலுதலு.

தலுவலு மேருதலுதலு அலுவலு தலுவலுதலுபட்ட உதலவள மேருதலு ஆதாரகலையு் வார்ப்புதலில் ஆதாரத் விதிப்பதலுதலு வர்ப்புதலுதலு.

கலையு் அலுவலு பெயர் மற்றும் கடைபெயல் : S கான்யேவன் தேதி மற்றும் திது : 02/05/2023 & மேன்னை

கள்ளழகர் எதிர்சேவை: வைகையில் இன்று எழுந்தருளுகிறார்

மதுரை, மே 4: சித்திரைத் திருவிழாவை முன்னிட்டு, மதுரை மூன்றாமாவடி பகுதியில் வியாழக்கிழமை எழுந்தருளிய கள்ளழகரை எதிர்கொண்டு, திரளான பக்தர்கள் தண்ணீரை பிச்சி அடித்து வரவேற்று தரிசித்தனர்.

ஸ்ரீவில்லிபுத்தூர் ஆண்டாள் குடிக்கொடுத்த மாலையை ஏற்கவும், மண்டுக் முனிவருக்கு சாப விமோசனம் அளிக்கவும் மதுரையில் சித்திரைத் திருவிழா நடைபெறுகிறது. அழகர் கோயில் சித்திரைத் திருவிழா கடந்த 2ஆம் தேதி கள்ளழகருக்கு சாப்புக் கட்டுதலுடன் தொடங்கியது. இதைத்தொடர்ந்து, அழகர்கோயிலில் சுந்தரராஜப் பெருமான் புதன்கிழமை மாலை கள்ளழகர் வேடத்தில் தங்கப் பல்லக்கில் எழுந்தருளினார். அங்கு சிறப்பு பூஜைகள் நடைபெற்றன.

இதன் பின்னர், கொண்டப்பநாயக்கன் மண்டபத்துக்கு எழுந்தருளினார். அங்கு நடைபெற்ற சிறப்பு வழிபாடுகளுக்குப் பிறகு பதினெட்டாம்படி சுருப்பணகவாயியிடம் விடைபெற்று மதுரையை நோக்கிப் புறப்பட்டார்.

பொய்கைக்கரைப்பட்டி, கள்ளத்திரி, அப்பன்சிற்றுப்பதி, சுந்தரராஜன்பட்டி, கடச்சனோதல் வழியாக பவனி வந்த கள்ளழகர் வியாழக்கிழமை காலை 6 மணியளவில் மூன்றாமாவடியை வந்தடைந்தார். அங்கு அவரை எதிர்கொண்டு அழகர், சுருப்பணகவாமி, அனுமன் என வெறு வேடமணிந்த பக்தர்கள் தண்ணீரைப் பிச்சி அடித்து வரவேற்றனர்.

இதைத்தொடர்ந்து, மதுரை கோபுதூர், ஆடிப்படை குடியிருப்பு,



சித்திரைத் திருவிழாவை முன்னிட்டு, மதுரை மூன்றாமாவடியில் வியாழக்கிழமை எழுந்தருளிய கள்ளழகரை எதிர்கொண்டு வரவேற்று தரிசித்த பக்தர்கள்.

அவுட்போஸ்ட் ஆகிய பகுதிகளில் அமைந்துள்ள மாரியம்மன் கோயில் போன் நாச்சியார் குடிக்கொடுத்த மாலையை அணிந்து வெள்ளிக்கிழமை அதிகாலை 2.30 மணிக்குதழக்கம் மைதானத்தில் அமைந்துள்ள சுருப்பணகவாமி கோயிலில் எழுந்தருளினார். அங்கு ஆயிரம் பொன்சப்பரத்தில் பவனி வந்து வைகையாற்றை நோக்கிப் புறப்பட்டார்.

அங்கு அழகரை வீரராகவப் பெருமான் வரவேற்று ஆழ்வார்புரம் பகுதியில் உள்ள வைகையாற்றுக்குள் அழைத்துச் சென்றார்.

பின்னர், சிறப்பு ஆராதனைகளுக்குப் பிறகு வெள்ளக்கிழமை அதிகாலை 5.45 மணிக்கு மேல் 6.12 மணிக்ளின் மதுரை வைகையாற்றில் அழகர் இறங்குகிறார்.

திராவிட மாடலே இந்தியாவின் ஆட்சி நிர்வாக திட்டம்: முதல்வர்

சென்னை, மே 4: திராவிட மாடலே இந்தியாவின்

அனைத்து மாநிலங்களுக்கும்ான ஆட்சி நிர்வாக திட்டம் என்று முதல்வரும், திமுக தலைவருமான மு.க.ஸ்டாலின் கூறியுள்ளார்.

திமுக அரசின் இரண்டு ஆண்டுகள் நிறைவையொட்டி, கட்சியினருக்கு வியாழக்கிழமை அவர் எழுதியுள்ள கடிதம்: திராவிட மாடல் அரசின் சாதனைத் திட்டங்களைப் பொறுத்தக்கொள்ள முடியாமல் திசைதிருப்பும் வகையில் திரிபு வேலைகளை அரசியல் கட்சியினர் செய்து வருகின்றனர்.

அரசு மீது அவதூறு பாப்பும் வகையில் சமூக வலைதளங்களில் அடிப்படை ஆதாரமற்ற பல காணொலிகளைப் பரப்பிக் கொண்டிருக்கின்றனர். திமுகதொடங்கப்பட்டநாளில் இருந்து காலம் காலமாக அதன்மீது அவதூறுகளைப் பரப்புலதையே வாடிக்கையாகக் கொண்டிருப்போர் உள்ளனர். திமுகவை விமர்சித்தால் தங்களுக்கு அடையாளமும் முகவரியும் கிடைக்கும் என அவதூறு பரப்புவோரும் உள்ளனர்.

திராவிட மாடல் அரசின் சமூகநலத் திட்டங்களை, மக்களை மேம்படுத்தும் திட்டங்களை, மாநிலத்தை முன்னேற்றப் பாதையில் பயணிக்கச் செய்யும் திட்டங்களை இலவசத் திட்டங்கள் எனவும், அவற்றால் சீரழிவு ஏற்பட்டுவிட்டதாகவும் சிலர் இழிவாகப் பேசினர். அவர்களே, தற்போது கர்நாடக சட்டப் பேரவைத் தேர்தலில் என்னென்ன வாக்குறுதிகளை வழங்கியுள்ளனர் என்பதைப் பார்ப்பதும்போது, அவர்களின்

இரண்டை வேடம் அம்பலமாய்கியுள்ளது. தமிழகத்தின் திராவிட மாடலே இனி இந்தியாவின் அனைத்து மாநிலங்களுக்குமான ஆட்சி நிர்வாக ஃபார்முலா என்பது உறுதியாகி இருக்கிறது. இருளை விரட்டிய இரண்டாண்டுகால விடியல் ஆட்சியின் வெற்றி இது; இந்த வெற்றி ஐந்தாண்டு முழுமைக்கும் தொடரும். அடுத்தடுத்த தேர்தல் காலங்களிலும் வெற்றி நடிக்கும்.

கண்ணியம் குறையக் கூடாது: திமுக அரசின் ஆண்டுகள் சாதனைகளை விளக்கி பொதுக்கூட்டங்கள் மே 7-ஆம் தேதி முதல் நடைபெறவுள்ளன. இந்தக் கூட்டங்களில் பங்கேற்கக் கூடிய சொற்பொழிவாளர்கள் உரிய தயாரிப்புகளுடனும், புள்ளிவிவரங்களுடனும் சுருத்துகளை எடுத்துக் சொல் வேண்டும். அதேநேரம், கட்சியினரின் பேச்சுகளை எதிர்க்கட்சியினரும், சில ஊடகங்களும் தவறாகப் பொருள்படும்படி மாற்றி பரப்பக் காத்திருக்கின்றனர்.

எனவே, கட்சியினர் அனைவரும் கண்ணியம் குறையாமல் சுருத்துகளை மக்களிடம் முன்வைக்க வேண்டும். நாம் மக்களை நம்புவவர்கள். எதிர்க்கட்சியினரைப் போல பொய்ச்சான்று அல்ல என்பதால், மக்களிடம் நமது சாதனைகளைக் கொண்டுசார்க்க வேண்டும் என்று கட்சியினரை முதல்வர் மு.க.ஸ்டாலின் கேட்டுக்கொண்டார்.

செம்மனார கிரடெட்ஸ் அண்ட் இன்வெஸ்ட்மெண்ட்ஸ் லிமிடெட்

கார்ப்பரேட் அலுவலகம், ரவண்டு ஸ்டுட், திருச்சூர்-680 001, கேரளா.
CIN-U65923K2008PLC023560

ஏல அறிவிப்பு

எங்களுடைய தமிழக கிளைகளில் அடக்குவெத்தும்: 31-03-2023 தேதிக்கு நகைக்கடனுக்கு அனுமதித்திருந்த காலாவதி முடிந்ததனால் பதிவு தபாலில் முழுவிவரத்துடன் அறிவிப்பு அனுப்பிய பிறகும்கட் தொகை வட்டியுடன் செலுத்தி அடகு நகை மிட்காத்துமான கீழே கொடுத்துள்ள கடன்களின் அடகு நகைகள் நிறுவனத்தின் தாலுதா அடிப்படையில் உள்ள கிளைகளின் வைத்து பொது ஏலம் செய்யப்படும் என தெரிவித்துக்கொள்கிறோம். பொது ஏலத்தில் பங்குபெற விருப்பமுடையவர்கள் ஏல வைப்புத்தொகையான Rs.50,000/- நிறுவனத்தின் வங்கி கணக்கில், ஏலத்தேதிக்கு ஒரு நாள் முன்பாவது வரவு வைக்கும் விதத்தில் ஏல பங்கேற்பாளரின் வங்கி கணக்கிலிருந்து செலுத்தியிருக்க வேண்டும். ஏல தேதியில் ஏல பங்கேற்பாளர் பான் கார்ட், நிறுவனத்தால் அங்கீகரிக்கப்பட்ட புகைப்படம் மற்றும் முகவரி அடங்கிய அடையாள அட்டை ஆகியவையுடன் வரவேண்டும். ஏல பங்கேற்பாளர்களின் எண்ணிக்கைக்குத் தல விதிமுறைகள். நிபந்தனைகள். ஏலவைப்புத்தொகை, ஏல வெற்றியாளர் முடிவு ஆகியவையில் நிறுவனத்தின் திரமணம் இறுதியானதாக இருக்கும். ஏலத்திற்கு நிச்சயித்த மிக்கஞறைந்த பங்கேற்பாளர்கள் இல்லாததாலோ, நிறுவனம் திரமணித்த குறைந்தபட்ச ஏல விறுமனை தொகை கிடைக்காவிட்டாலோ, ஏலம் நகதுசெய்ய அல்லது ஏலத்தேதி / இடம் முதலியவற்றில் மாற்றம் செய்ய நிறுவனத்திற்கு முழு அதிகாரம் உள்ளது

விவரங்களுக்கு தொடர்பு கொள்ளவும்:- 8606344949 or 8111865577

இடம்: பெரியநாயக்கன் பாளையம், தேதி: 03-06-2023, நேரம்:10 AM-கணயதி 1210,19,1305,11,12,15,16,29,45,46, 1426,38, பெரியநாயக்கன்பாளையம்: 5013,22,32,59,87,92,5122,41,43,55,56,62,72,5219,35,54,62,64,77 துடியலூர் :7562, 7615,20,28,46,87,7704,60,62,63,68,72,80,7845,46,54,61,62,7925,26,27,81,8005,36,46,50, இடம்: இராமநாதபுரம், தேதி: 03-06-2023 நேரம்: 2 PM - ஒண்டிபுத்தூர் : 6491,96,6573,6620,36,83,85,97,6716,17,34,59,81,6880, இராமநாதபுரம்: 8783, சுத்தரபுரம்: 9689,9707,9877,9943,83,10110,16,17,27,10211,22,24,26,27,28,60,10312,14,30,31,41,60,72,75,94,1043,106,19,46, 10711,15,16,20,23,27 இடம்: தலூர்,தேதி:05-06-2023 நேரம்:10 AM, தலூர் :2068,74,75,99,2123,43,61,70,94,95,2200,15,33, 35,41,45,65,2310,16,25,34,42 இடம்: பொள்ளாச்சி, தேதி: 05-06-2023 நேரம்: 2 PM, பொள்ளாச்சி: 7661,62,7715,43,91, 7867,7924,62,84,8009,17,21,64,8108,16,30,31,64,74,8272 இடம்: பிள்ளை, ரோடு திருப்பூர், தேதி: 06-06-2023 நேரம்: 11 AM, பிள்ளை,ரோடு,திருப்பூர்: 4496,4535,50,57,63,4601,03,06,12 இடம்: ஊட்டி, தேதி: 07-06-2023, நேரம்: 11 AM - ஊட்டி: 5538,62,68,77,87,5604,07,10,16,19,29,31,39,46,52,63,66,67,68,69,75,5701,19.

மேலே குறிப்பிட்டபடி ஏலம் வெற்றிகரமாக முடிவுவெய்ய இயலாத பட்சத்தில் அடகு வைத்த நகைகள் மாவட்ட வாரியாக கீழே குறிப்பிட்டுள்ள முகவரியில் மறு ஏலம் செய்யப்படும்.

மறு ஏல இடங்கள்

கோயம்புத்தூர்-இடம்: பெரியநாயக்கன்பாளையம், தேதி: 06-06-2023, நேரம்: 11 AM திருப்பூர்-இடம்:பி. என். ரோடு திருப்பூர், தேதி: 07-06-2023, நேரம்:11 AM நீலகிரி- இடம்: ஊட்டி, தேதி: 08-06-2023, நேரம்: 11 AM